## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 482/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018

NAME OF THE PARTIES: Acadia Hotels & Resorts LLP & Ors.

V/s. ROC, Mumbai

SECTION OF THE COMPANIES ACT: LLP 56 of the Companies Act, 2013.

DESIGNATION

Amit Shroff Adui Parvez Naikwadi AROC

## ORDER CP 482/LLP-56/NCLT/MB/MAH/2017

- On hearing the Learned Counsel and an Officer of the Registrar of Companies, it is appropriate that the Registrar of Companies must communicate with the Ministry, a favourable proposal for regularization without imposition of penalty and the correspondence to be placed before this Bench on or before 24.01.2018.
- The matter is listed for 31.01.2018.

Sd/-

**BHASKARA PANTULA MOHAN** 

Member (Judicial)

Date: 12.01.2018

Sd/-

M.K. SHRAWAT

Member (Judicial)